

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 402
IB/750/ND/2023

IN THE MATTER OF:

Utsav Securities Private Limited	...	Applicant
Versus		
Sri Endrash Investment And Finance Private Limited	...	Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Swastika, Advocate

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Proxy-Counsel for the applicant is present physically and has submitted that they have filed proof of service, however, the same are not available on e-portal of this Adjudicating Authority. Applicant is directed to approach the Registry and take necessary steps for curing the defects, if any, and get the same be uploaded on e-portal of this Adjudicating Authority. Let this matter be posted to 20.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)